HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE THIRD DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 2993 OF 2024

Between:

M/s Sri Sai Agencies, H. No. 200/11/24/A, Pakabanda, Ramachandraiah Nagar, Khammam - 507 002, Telangana. Represented by its Propreitor, Mr. Venkateswara Rao Gutta, S/o Mr. C.Anantharamaiah

...PETITIONER

AND

1. The Assistant Commissioner of Central Tax, Khammam GST Division, H. No.-15-13-154, Stapathi Vijaya Raghava Towers, Bank Colony, Khammam - 507 002, Telangana.
2. The Superintendent of Central Tax, Khammam Town Range, Khammam GST Division, H. No.- 15-13-154, Stapathi Vijaya Raghava Towers, Bank Colony, Khammam - 507 002, Telangana.
3. The Commissioner of Central Tax, Rangareddy GST Commissionerate, Posnett Bhavan, Tilak Road, Ram Kote, Hyderabad - 500 001, Telangana.,
4. Central Board of Indirect Taxes and Customs, Represented by its Chairman, Ministry of Finance, North Block, New Delhi - 110001
5. The Union of India, Represented by its Secretary, Ministry of Finance, North Block, New Delhi - 110001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate Writ, Order or Direction, declaring that the Order-in-Original No.- 92/2023-Adjn-GST, dated 26/12/2023, passed vide C.No.-GEXCOM/ADJN/GST/1528/2023-CGST-Khammam-Commissionerate Rangareddy and DIN-20231256YQ000000DE5F, by the 1st Respondent, for the tax period 01/07/2018 to 31/03/2018, under the provisions of the Central Goods and Services Tax Act, 2017, as arbitrary, illegal, bar-e- by limitation, violative of the principles of natural justice, apart from being violative of

Articles 14, 19(1)(g) and 265 of the Constitution of India and to consequently set aside the same in the interests of justice

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings, including any recovery, pursuant to the Order-in-Original No.- 2/2023-Adjn-GST, dated 26.12.2023, passed vide C.No.- GEXCOM/ADJN/GST/1528/2023-CGST-Khammam-Commissionerate-Rangareddy & DIN- 20231256YQ000000DE5F, by the 1st Respondent, for the tax period 01.07.2018 to 31.03.2018, under the provisions of the Central Goods and Services Tax Act, 2017, pending disposal of the above Writ petition

Counsel for the Petitioner: SRI. A V A SIVA KARTIKEYA

Counsel for the Respondent Nos.1 to 4: SRI A RAMA KRISHNA REDDY (SC FOR CBEC)

Counsel for the Respondent No.5: SRI GADI PRAVEEN KUMAR DY. SOLICITOR GENERAL OF INDIA

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.2993 of 2024

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri A.V.A. Siva Kartikeya, learned counsel for the petitioner seeks permission of this Court to withdraw the petition with liberty to file afresh, if occasion arises. A letter dated 24.02.2025 is also filed in the Registry to that effect.

2. Permission as sought for is accorded.

3. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-T. JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,
1. One CC to SRI. A V A SIVA KARTIKEYA Advocate [OPUC]
2. One CC to SRI. A RAMA KRISHNA REDDY (SC FOR CBEC) [OPUC]
3. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
4. Two CD Copies

KKS
BS

HIGH COURT

DATED:03/03/2025

ORDER

WP.No.2993 of 2024



DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

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h.b
17/3/25